WP(C) No. 380 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

As prayed for by Mr. P. Yobin, learned State counsel, list this matter after 2(two) weeks for hearing.

Mr. G.S. Massar, learned Sr. counsel assisted by Mr. J.M. Thangkhiew, learned counsel for the petitioner is present.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

BA. No. 23 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. S. Marpan, learned counsel for the petitioner.

Court Master informed the court that the Lower Court case record has not been received on the ground that, the said case record is not available in the court of the learned Sessions Judge, Nongstoin.

The learned counsel for the petitioner submits that, initially the case record was with the Fast Track Court, Nongstoin.

Mr. H. Kharmih, learned GA for the State submits that the Fast Track Court, Nongstoin has already been abolished. If it is so, then all the cases which were tried by the Fast Track Court, Nongstoin must have been transferred to the court of the learned Sessions Judge, Nongstoin.

The court of the learned Sessions Judge, Nongstoin is directed to search the case record either it is lying in the Sessions Court or the Fast Track Court and to transmit the same within a week from today.

The Registry is directed to furnish a copy of this order to the learned State counsel who to pursue the matter with the said court concerned and the Registry is also further directed to inform the learned Sessions Judge, Nongstoin immediately.

List this matter after a week for case record and further order.

JUDGE

D. Nary

MC[WP(C) No. 45 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. K. Paul, learned counsel for the petitioners, who submits that, the contempt case bearing No. Cont.Cas(C) No. 6 of 2015 and Cont.Cas(C) No. 13 of 2015 have been stayed by Hon'ble the Apex Court. Under that circumstance, the petitioners are not further interested to pursue the instant matter before this court at this stage and want to withdraw the same, to which Ms. P. Kharkongor, learned counsel for the respondent has no objection.

Considering the submission advanced by the learned counsel for the petitioners, the matter stands disposed of on being withdrawal.

Court Master is directed to keep a copy of the order of Hon'ble the Apex Court in the file.

The matter stands disposed of on being withdrawal.

JUDGE

D. Nary

MC[WP(C) No. 46 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. K. Paul, learned counsel for the petitioners, who submits that, the contempt case bearing No. Cont.Cas(C) No. 6 of 2015 and Cont.Cas(C) No. 13 of 2015 have been stayed by Hon'ble the Apex Court. Under that circumstance, the petitioners are not further interested to pursue the instant matter before this court at this stage and want to withdraw the same, to which Ms. P. Kharkongor, learned counsel for the respondent has no objection.

Considering the submission advanced by the learned counsel for the petitioners, the matter stands disposed of on being withdrawal.

Court Master is directed to keep a copy of the order of Hon'ble the Apex Court in the file.

The matter stands disposed of on being withdrawal.

JUDGE

D. Nary

MC[WP(C) No. 95 of 2015
In WP(C) No. 289 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. K. Sunar, learned counsel for the applicant, who submits that, in the interest of the case to find the truth, it becomes imperative to make 'The Assam State Electricity Board', Guwahati, Assam as one of the respondent, to which Ms. I.N. Mawphlang, learned counsel for the respondents No. 4-7 has no objection.

Accordingly, the petition is allowed.

Let 'The Assam State Electricity Board', Guwahati, Assam be made a party as the respondent No. 9.

Issue notice to the respondent No. 9.

Petitioner's counsel to take necessary steps within 3(three) days.

The Registry to do the needful.

Court Master is directed to keep a copy of this order in the main file i.e. ***WP(C) No. 289 of 2013***.

Accordingly, this Misc. Case stands disposed of.

JUDGE

D. Nary

MC[WP(C)] No. 94 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

In the light of the order passed in *WP(C) No. 112 of 2015* this Misc. Case also stands disposed of.

JUDGE

D. Nary

WP(C) No. 15 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. R. Majaw, learned counsel for the petitioners, who submits that the petitioners are no more interested to pursue the matter and wants to withdraw the same, to which the learned counsels for the respondents has no objection.

Considering the submissions advanced by the learned counsel for the parties, the instant petitions stands disposed of on withdrawal.

Before I part with the case record, I observed that, in case there is any mismanagement in the Alpine College situated at Nongthymmai, Shillong or if there is no regular principle, the petitioners may approach the Secretary, Education Department, Government of Meghalaya, Shillong and in its turn the Secretary, Education Department, Government of Meghalaya, Shillong to resolve the same for the interest of the students.

With this observation and direction, the instant petition stands disposed of on withdrawal.

JUDGE

D. Nary

WP(C) No. 16 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. R. Majaw, learned counsel for the petitioners, who submits that the petitioners are no more interested to pursue the matter and wants to withdraw the same, to which the learned counsels for the respondents has no objection.

Considering the submissions advanced by the learned counsel for the parties, the instant petitions stands disposed of on withdrawal.

Before I part with the case record, I observed that, in case there is any mismanagement in the Alpine College situated at Nongthymmai, Shillong or if there is no regular principle, the petitioners may approach the Secretary, Education Department, Government of Meghalaya, Shillong and in its turn the Secretary, Education Department, Government of Meghalaya, Shillong to resolve the same for the interest of the students.

With this observation and direction, the instant petition stands disposed of on withdrawal.

JUDGE

D. Nary

WP(C) No. 17 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. R. Majaw, learned counsel for the petitioners, who submits that the petitioners are no more interested to pursue the matter and wants to withdraw the same, to which the learned counsels for the respondents has no objection.

Considering the submissions advanced by the learned counsel for the parties, the instant petitions stands disposed of on withdrawal.

Before I part with the case record, I observed that, in case there is any mismanagement in the Alpine College situated at Nongthymmai, Shillong or if there is no regular principle, the petitioners may approach the Secretary, Education Department, Government of Meghalaya, Shillong and in its turn the Secretary, Education Department, Government of Meghalaya, Shillong to resolve the same for the interest of the students.

With this observation and direction, the instant petition stands disposed of on withdrawal.

JUDGE

D. Nary

WP(C) No. 24 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. K.C. Gautam, learned counsel for the petitioner

Also heard Mr. P. Yobin, learned State counsel, who submits that, he has filed the counter affidavit.

List this matter after 2(two) weeks for rejoinder affidavit if any and for further order.

JUDGE

D. Nary

WP(C) No. 51 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. B. Khyriem, learned counsel for the petitioners.

From office note, it appears that the service is deemed complete.

Mr. H. Abraham, learned counsel for the private respondents No. 6-9 desires to file the counter affidavit.

Prayer is allowed.

Mr. S. Sen Gupta, learned State counsel has already filed the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order by the private respondents No. 6-9.

If there is any interim order, it to be continued till the next date.

JUDGE

D. Nary

WP(C) No. 89 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. A. Khan, learned counsel for the petitioner.

Also heard Mr. H. Kharmih, learned State counsel who submits that, he is yet to receive some extra copy from the petitioner.

Petitioner's counsel is directed to furnish the extra copy to Mr. H. Kharmih, learned State counsel.

List this matter after a week for further order.

JUDGE

D. Nary

WP(C) No. 90 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Ms. A. Kharumnuid, learned counsel for the petitioner.

Also heard Mr. H. Kharmih, learned State counsel who submits that, he is yet to file the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 112 of 2015
With MC[WP(C)] No. 94 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. S. Wahlang, learned counsel for the petitioner, who submits that the respondent No. 4 exceeding his jurisdiction, passed the impugned order dated 25.03.2015. Hence, this instant petition and he also filed the stay petition of the impugned order.

Also heard Ms. P.S. Nongbri, learned counsel for the KHADC who submits that, it is not a correct fact that the respondent No. 4 exceeded his jurisdiction; because Shella Confederacy is running without any Wahadadar. As such, the KHADC has appointed him as an administrator for a stop gap arrangement to avoid disturbance in the work.

After hearing the submissions advanced by the learned counsel, I am not inclined to grant any stay at this stage. Hence, the said petition is rejected and stands disposed of. However, issue notice to all the respondents to show cause as to why this instant petition should not be allowed or any other order(s) should not be passed as found deemed fit and proper.

Petitioner's counsel to take necessary steps within 3(three) days.

Notice made returnable within 3(three) weeks.

List this matter after 3(three) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 143 of 2010

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. K.S. Kynjing, learned Advocate General for the petitioners as well as Mr. A. Khan, learned counsel for the respondents.

Both the learned counsels suggested that the matter may be fixed on *25.05.2015* for hearing.

JUDGE

D. Nary

WP(C) No. 232 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. L. Byrsat, learned counsel for the petitioner, who submits that the conducting counsel, Mr. M. Chanda could not come from Guwahati due to some personal difficulty and prayed for another date, to which Mr. K. Paul, learned CGC for the Union of India has no objection.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 240 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. H. Kharmih, learned counsel for the petitioners.

From office note, it appears that the service is deemed complete.

Mr. H. Abraham, learned counsel for the private respondents No. 6-9 desires to file the counter affidavit.

Prayer is allowed.

Mr. S. Sen Gupta, learned State counsel has already filed the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order by the private respondents No. 6-9.

If there is any interim order, it to be continued till the next date.

JUDGE

D. Nary

WP(C) No. 289 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. K. Sunar, learned counsel for the applicant, who submits that, in the interest of the case to find the truth, it becomes imperative to make 'The Assam State Electricity Board', Guwahati, Assam as one of the respondent, to which Ms. I.N. Mawphlang, learned counsel for the respondents No. 4-7 has no objection.

Accordingly, the petition is allowed.

Let 'The Assam State Electricity Board', Guwahati, Assam be made a party as the respondent No. 9.

Issue notice to the respondent No. 9.

Petitioner's counsel to take necessary steps within 3(three) days.

The Registry to do the needful.

List this matter after 3(three) weeks for appearance of 'The Assam State Electricity Board', Guwahati, Assam, show cause and further order.

JUDGE

D. Nary

WP(C) No. 345 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

18.05.2015

Heard Mr. P. Yobin, learned counsel who submits on behalf of Mrs. N.G. Shylla, learned counsel for the petitioner that, the rejoinder affidavit has not been filed by the petitioner till date, but the petitioner is going to file the same in the course of the day.

Mr. H. Kharmih, learned State counsel is present.

List this matter after a week for rejoinder affidavit and further order.

JUDGE

D. Nary